

□ ITEM NO.801

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. No...../2016 in  
Petition(s) for Special Leave to Appeal (Crl.) No(s). 10620/2015

(Arising out of impugned final judgment and order dated 17/04/2014  
in CRLRP No. 678/2013 passed by the High Court of Madras at  
Madurai)

T. SELVAKUMAR Petitioner(s)

VERSUS

P. MUTHUPANDI Respondent(s)

Date : 17/03/2016 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. P. V. Yogeswaran,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 28th March, 2016.

(Neetu Khajuria)  
Sr.P.A.

(Asha Soni)  
Court Master

Signature Not Verified

Digitally signed by USHA  
RANI BHARDWAJ  
Date: 2016.03.17  
17:07:19 IST  
Reason: